

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1920
ANSWERED ON:05.08.2010
FLYING HOURS OF PILOT
Joshi Shri Pralhad Venkatesh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether there is rule with regard to Air India that a pilot should be assigned the flying job only thousand hours in a year and not more than that;
- (b) if so, whether this rule is strictly adhered to by Air India;
- (c) if not, the reasons therefor;
- (d) whether violation of this rule is one of the causes for the recent air crash at Mangalore Airport; and
- (e) if so, the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

- (a) and (b): Yes, Madam. AIC 28 of 1992, issued by DGCA, allows a pilot to fly only upto 1000 hours in a period of one year.NACIL strictly complies with this regulation.
- (c), (d) and (e): Do not arise.